## EMERGENCY AGRICULTURAL PROGRAMME OF MADHYA PRADESH

## •261. SHRI D. THENGARI: SHRI V. M. CHORDIA: SHRI K. C. BAGHEL:

Will the Minister of FOOD, AGRI-CULTURE, COMMUNITY DEVELOP-MENT AND CO-OPERATION be pleased to state:

(a) whether it is a fact that the Government of Madhya Pradesh is pressing the Union Government for the immediate approval of its "Emergency Agricultural Programme" (Farm Plan Approval); and

(b) if so, what is the reaction of the Central Government and what are the details of the Emergency Programme?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICUL-TURE, COMMUNITY **DEVELOP-**MENT AND CO-OPERATION (SHRI S. D. MISRA): (a) and (b) Proposals fOT Minor Irrigation (including lift irrigation) and Poultry Development schemes involving an outlay of Rs. 209 lakhs were received from the Government of Madhya under Emergency Pradesh Food Production Programme. These were duly examined and considering the feasibility and capacity of the State of implement the programme during the short time left in the current year, and the availability of funds with the Centre, additional allocations of Rs. 25 lakhs and Rs. 3.60 lakhs have been made to that State for Irrigation Minor and Poultry Development Schemes respectively.

## **REHABILITATION OP PLANT OF SUGAR** INDUSTRIES TN U.P.

•262. SHRI ARJUN ARORA: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to refer to the reply given to Starred Question No. 505 in the Rajya Sabha on the 29th November, 1965 and state:

(a) whether the examination and consideration of the Gundu Rao Committee report in regard to sugar industry has been completed by Government;

(b) if so, the recommendations of the Committee accepted by Government; and

(c) the steps taken or proposed te be taken to rehabilitate the plant of sugar factories in Uttar Pradesh?

THE DEPUTY MINISTER IN THI MINISTRY OF FOOD, AGRICUL-TURE, COMMUNITY DEVELOP-MENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): (a) No, Sir.

(b) and (c) Do not arise.

## **REDUCTION OF TRAINING PERIOD** FC\* LAW GRADUATES

•263. SHRI RAM SINGH: Will tht Minister of LAW be pleased to state:

(a) whether it  $i_s$  a fact that tht former Minister of Law had given a« assurance to the law students ia December last that Government would consider reducing the training period from one year to six months for those who passed LL.B. examinations; and

(b) if so, what steps Government have taken subsequently in th\* matter?

THE MINISTER OP LAW (SHRI G. S. PATHAK): (a) No Sir. Tht former Law Minister told  $_a$  deputation of Law students, who met him in December last that the Government would consider the following suggestions placed before him:

(i) The students should be permitted to take practical training and read in the Chamberf of Seniors during their study for the LL.B. course In th\* university.